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THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 2] HYDERABAD, SATURDAY, MARCH 19, 2016.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 19th March, 2016.

L.A. BILL No. 2 OF 2016.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Municipalities (Amendment) Act, 2016.

Short title and Commencement.

(2) It shall be deemed to have come into force with effect from 02-11-2015.

[1]

B. 382-1 [G]

2. In the Telangana Municipalities Act, 1965, in section 218-A for the words and expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008", the words and expression "as on 28.10.2015" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Municipalities Act, 1965 (Act No. 6 of 1965) has been adapted to the State of Telangana vide. Notification issued in G.O.Ms.No. 142, Municipal Administration & Urban Development (A2) Department, dated 29.10.2015 in exercise of the powers conferred by section 101 of the Andhra Pradesh Re-organisation Act, 2014 (Central Act No. 6 of 2014) and to facilitate regularization of unauthorized buildings/buildings constructed in deviation of sanction plan, the Act, has been amended subsequently.

So as to be in conformity with the observations made by the Hon'ble High Court as regards the subsequent amendments made to the adapted Act, it has been decided to make amendments to the said relevant section, by way of introducing a Bill.

This Bill seeks to give effect to the above decision.

K. TARAKA RAMA RAO

Minister for Panchayat Raj, I.T., Municipal Administration and Urban Development.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Municipalities (Amendment) Bill, 2016, after it is passed by both the Houses of the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K. TARAKA RAMA RAO

Minister for Panchayat Raj, I.T., Municipal Administration and Urban Development.

Dr. S. RAJA SADARAM, Secretary to State Legislature.